

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No. 3328/2016

New Delhi, This the 29th day of September, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)

Keshav Kumar, aged 56 years,
S/o. Sh. Krishna Nandan Singh,
Removed employee from the post of TADK,
While working with Dy. CME-III COFMOW,
R/o. Baroni-3, Post Deodhi, War No. 1, Gurdwar Tola,
Thana Anchal Tegara, Distt. Begusarai (Bihar).

....Applicant

(By Advocate : Mr. Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of Railway, Rail Bhawan,
New Delhi.
2. The Chief Mechanical Engineer,
Central Organization for Modernization of Workshops,
Ministry of Railway, Railway Office Complex,
Tilak Bridge, New Delhi.
3. The Dy. Chief Mechanical Engineer-II,
Central Organization for Modernization of Workshops,
Ministry of Railway, Railway Office Complex,
Tilak Bridge, New Delhi.

...Respondents

O R D E R (O R A L)

By : V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. It is submitted that the applicant was imposed with a major penalty of removal from service vide Annexure A/I dated 19.08.2015. The applicant made a statutory appeal vide Annexure A/2 dated 22.09.2015 to the appellate authority. He further submitted that the respondents have not considered and disposed of his appeal till date.

3. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider Annexure A/2 appeal of the applicant dated 22.09.2015, if not yet disposed of, within a period of 90 days from the date of receipt of a copy of this order, by passing a speaking and reasoned order, in accordance with law. If the appeal has already been disposed of, the respondents shall communicate the same to the applicant, within 30 days. No costs.

Let a copy of this O.A be enclosed with this order.

(K.N. Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/